

Serial No. of Order	Date of Order	Order with Signature
5. 1.8.94		<p>Notices be issued to the respondents to show cause by 31.8.94. Matter may be put up on 2.9.94 for hearing.</p> <p style="text-align: right;">8/18 Member(A)</p>
6 18.4.96		<p>Misc. Application 324/96 seeks direction to the respondents to consider the applicants' case for promotion to L.S.G. Grade pursuant to the modified scheme enclosed to the petition as Annexure-3. Shri Ashok Mishra, learned counsel for the respondents draws my attention to a similar <sup>made</sup> prayer in the Original Application, where the grievance is directed against Annexure-1 i.e. Time Bound One Promotion Scheme by which the applicants were hurt. Shri Mishra accepts, on going through Annexure-3 that the respondents have no objection if the Original Application is disposed of in the following terms:</p> <p>The applicant should opt for the scheme which <sup>he</sup> has not done so far because of the Original Application pending before this Tribunal. Shri B.S. Tripathy, learned counsel for the petitioner states that he has no objection to opt for Annexure-3.</p> <p>Accordingly it is directed that the applicants within a week of passing of this order shall declare their options in writing for coming under Annexure-3. The respondents shall consider their cases in accordance with the modified scheme and subject to the conditions of the scheme</p> <p style="text-align: right;">10.8.94 C.O.(J)</p> <p>Notice has been sent to all respondents on 10.8.94. A.D. has not been returned. Counter not filed.</p> <p>Adj. to 2.9.94 for hearing. Notice has been returned for Reg. no. 3 of underway. Adj. 19/94</p> <p>Counter filed. Copy served. Pettr. Counsel filed a memo for listing. for order</p> <p style="text-align: right;">m/19/94</p>

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...6 18.4.96		<p>consider their cases for Time Bound One Promotion Scheme. Respondents 1, 2 and 3, shall implement the scheme within two weeks from the date of receipt of the options of the applicants.</p> <p>This order is passed after hearing Shri B.S.Tripathy, learned counsel for the applicant and Shri Ashok Mishra, learned counsel for the Central Government.</p> <p>Both Original Application 307/96 as well as Misc.Application 324/96 are disposed of accordingly.</p> <p>Hand over copies of the orders to the counsel for both sides. <i>Ans. end</i></p> <p style="text-align: center;">* MEMBER (ADMINISTRATIVE)</p> <p>4/4/96</p> <p>MA No. 324/96.</p> <p>Filed on behalf of Petitioners praying for an appropriate order. For order, pl.</p> <p>(B)</p> <p>17/4/96. Bench.</p> <p>Free copy of order dt. 18.4.96 may be given to the counsel for both sides.</p> <p>17/4/96 S.O.</p> <p>Received copy of order 19.4.96</p> <p>Received copy of order 18/4/96 on behalf of Mr. Ashok Mishra S. P. A. M. Ashok Roy 18/4/96 22/4/96</p>